

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ²¹¹----- OF 2025

IN THE MATTER OF:

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE:04/11/2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278, Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Applicant is raising the issue of pollution, illegal operation of Dry mix plant without having valid Environmental Clearance and illegal encroachment of forest land by M/s. The Ramco Cements Limited located At/Po: Haridaspur. Tehsil: Dharmasala. Dist- Jajpur. Though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. That the villagers on dated 15/09/2025 approached to the concerned authorities like, the Deputy Director General of Forest MOEFCC and Special Secretary, Forest, Environment & Climate Change, Govt. of Odisha, however no action has been taken so as to evict the illegal encroachment. That this is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government and Environmental Protection Act 1986 as the Respondent Unit has not obtained Environmental clearance for the Dry Mix Plant.

LIST OF DATES

- | | |
|------------|--|
| 25/10/1980 | Forest Conservation act came into force throughout India and no forest land can be diverted without prior approval of central government. |
| 15/09/2006 | EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity. |
| 27/03/2020 | Central Ground Water Authority granted NOC for ground water abstraction for abstraction of 100 cubic meter water |

per day from two number of borewells and the same is valid till 26/03/2023.

18/08/2021 MoEFCC submitted Monitoring Report of proposal for 0.9 MTPA capacity cement grinding unit of the Ramco Cements Ltd at Village Haridaspur, Dist: Jajpur to the Member Secretary SEIAA.

12/04/2022 Consent To Establish granted by State Pollution Control Board for establishment of Dry Mix Plant for production of Dry Mortar Products having capacity of 8300 MT/Month and Liquid Products having capacity of 6284 MT/Month.

26/05/2022 Environmental clearance granted by SEIAA for “Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH .

27/10/2022 Amended Consent To Establish granted by State Pollution Control Board for Expansion of existing stand-alone cement grinding unit capacity of 0.90 MTPA to 1.80 MTPA by installation of an additional Cement mill of capacity 165 TPH, Line II of 0.90 MTPA for production of Portland Pozzolana Cement (PPC), Portland Slag

Cement (PSC), Ordinary Portland Cement(OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) and Composite Cement (CC) within the premises of 124.5 acres (Existing 100 acres Proposed expansion 24.5 acres) At/PO- Haridaspur, PS/Tehsil-Dharmasala.

31/03/2024

Consent To Operate granted by State Pollution Control Board for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC) having capacity of 0.9 Million TPA.

25/03/2025

Consent To Operate granted by State Pollution Control Board for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC) having capacity of 0.9 Million TPA to the M/s The Ramco Cements Limited, (Line-2) and the same is valid from 01/04/2025 to 31/03/2029.

10/06/2025

Another Consent To Operate granted by State Pollution Control Board to the M/s. The Ramco Cements Limited. (Dry Mix Plant) for production of Dry Mortar having

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capacity of 8300 MT/Month and the same is valid up to 31/03/2026.

15/09/2025 Representation made by villagers to the concerned authorities regarding pollution caused by the Respondent Unit and illegal encroachment of forest land.

10/10/2025 RTI Response received from East Coast Railway, Khurda Road Division.

ABBREVIATIONS

ROR: Record of Rights

EC: Environmental Clearance

FC: Forest Clearance

CTE: Consent To Establish

CTO: Consent To Operate

MOEFCC: Ministry of environment forest and climate change

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST,
Represented by its president Santanu Kumar Bhukta S/o Golak Bhukta,
Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha,
759104
.....**APPLICANT**

Versus

1. **STATE OF ODISHA** Through Chief Secretary, Government of Odisha, Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email: csori@nic.in
2. District Magistrate, Jajpur At/Po/Ps- Office of the Collector and District Magistrate, Jajpur-755001, Email- dm-jajpur@nic.in
3. **Member Secretary**, Odisha State Pollution Control Board, At/Po-A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: member.secy@ospcboard.org
4. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: ms-seiaa-or@gov.in

5. **Regional Director, Central Ground Water Board**, South Eastern Region, Bhubaneswar At/Po- Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin- 751030, Email: rdser-cgwb@nic.in
6. East Coast Railway Khurda Road Division, Represented through Divisional Railway Manager(Commercial), At/Po- Office of the Divisional Railway Manager (Commercial), Khurda Road Division, Jatni, Dist-Khurda, Odisha-75205, Email- N/A
7. Divisional Forest Office, Cuttack Forest Division, At/po-, Balisahi, Government Press Employee Quarters, Cuttack, Odisha 753012, Email- dfo.cuttack@odisha.gov.in
8. Deputy Director General of Forests (C), **Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandersekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
9. M/s. The Ramco Cements Limited, Represented through the President, At/Po: The Ramco Cements Limited 5th Floor Auras Corporate Centre 98A Dr Radhakrishnan Road Mylapore Chennai-600004

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.

III. That the Applicant is raising the issue of illegal operation of Dry Mix Plant without having valid Environmental Clearance and illegal encroachment of forest land by M/s. The Ramco Cements Limited located At/Po: Haridaspur. Tehsil: Dharmasala. Dist- Jajpur. Though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land and other violations of the Respondent unit, but no action has been taken as on date. That the villagers on dated 15/09/2025 made representation to the Deputy Director General of Forest MOEFCC and Special Secretary, Forest, Environment & Climate Change, Govt. of Odisha, however no action has been taken so as to evict the illegal encroachment

IT IS MOST RESPECTFULLY SHOWETH

1. That the applicant namely Youth United for Sustainable Environment is a registered trust with a mandate for protecting the public interest and particularly the environmental issues in Odisha. The president of the applicant society has continuously brought to the notice of government authorities on violation of environment norms and illegal mining operation. He has also filed some cases before this Hon'ble Tribunal.
2. That the present application is being filed by the Applicant Trust against the pollution caused, illegal operation of Dry mix plant without having valid Environmental Clearance and illegal encroachment of forest land by M/s. The Ramco Cements Limited located At/Po: Haridaspur. Tehsil: Dharmasala. Dist- Jajpur.
3. That the private Respondent has encroached upon **gramya jungle land vide Plot No 88, Mouza Chakradharpur and** constructed electric

substation on the forest land and secured it within their boundary wall in violation of Forest Conservation act 1980.

4. That the Private Respondent has obtained the Environmental Clearance on dated **26/05/2022** for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH At/PO: Haridaspur, PS/Tehsil: Dharmasala. The above mentioned project has been granted Environmental Clearance with a bulk of conditions among which the major violations of such conditions are listed as follows,

- A. Transportation of raw material and finished products (both for existing and proposed expansion) shall be primarily through railways i.e. **transportation by railways should not be less than 90% of the traffic** (inward and outward put together) as proposed by the proponent as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The proponent shall construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not adequate for the proposed expansion. In such case, the proponent shall go for production activity for proposed expansion after completion/ operation of the additional railway corridor. This condition is not complied
- B. Permission from WR Department, Government of Odisha shall also be obtained for **ground water extraction of 100 KLD** besides NOC from CGWA.
- C. **Green belt over 33%** (33 acres as proposed) of the total project area shall be developed within plant premises **with at least 10 meter wide green belt on all sides along the periphery** of the project area and along road sides etc. by planting native and

broad leaved species in consultation with local DFO, local community and as per the CPCB guidelines. Trees raised in green belt have to be afforded vigorous protection. This condition is not complied

- D. It shall be mandatory for the project management to **submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions** in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 15 December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions.

Copy of the **Environmental Clearance dated 26/05/2022 granted** in favor of the Private Respondent is annexed here unto as **ANNEXURE-1.**

5. That the EC letter dated 26/05/2022 under heading of “ The Project Proposal in a nutshell”, in point No.4 it is categorically mentioned that “Nearest water body present in study area are **Kumaria Nala-3.2 Km** and Brahmani River-4.9 km”, that the above statement given by the Project Proponent is not true as there exist a Govt. water-body/Pond within the area acquired by the PP and a natural Nallah namely **Sagaria Nala** adjoining the boundary of the Unit and the same fact has not been stated by the PP while obtaining the EC. Copy of the cadastral map suggesting the Govt. water-body is inside the area acquired by the Project Proponent is annexed here unto as **ANNEXURE-2.**

6. That on dated 10/06/2025 the Private Respondent has obtained CTO for production of 8300 MT/Month of Dry Mortar in the name of the industry as “**M/s The Ramco Cements Limited (Dry Mix Plant)**”, however in the EC letter dated 26/05/2022 there is no reference regarding production of Dry Mortar, which suggests the Private Respondent has **established a new industry within the campus without obtaining prior EC from the SEIAA Odisha**. Copy of the CTO letter dated 10/06/2025 is annexed here unto as **ANNEXURE-3**.
7. That the Private Respondent on dated 25/03/2025 has obtained CTO from the State Pollution Control Board for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC) having capacity of 0.9 Million TPA in the name of “**M/s The Ramco Cements Limited, (Line-2)**” and the same is valid from 01/04/2025 to 31/03/2029. Copy of the CTO dated 25/03/2025 granted in favor of M/s The Ramco Cements Limited, (Line-2) is annexed here unto as **ANNEXURE-4**.
8. That the CTO dated 25/03/2025 and 10/06/2025 suggests that the Respondent Unit is obtaining CTO’s in two different names for production of different products within the same campus and **for the Dry Mix plant the Respondent Unit does not have any Environmental Clearance**.
9. It is pertinent to mention here that in specific condition No.1 it is categorically mentioned that “Transportation of raw material and finished products (both for existing and proposed expansion) shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together) as proposed by the proponent as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The proponent shall

construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not be adequate for the proposed expansion. In such case, the proponent shall go for production activity for proposed expansion after completion/operation of the additional railway corridor”, it is pertinent to mention here that though there is a specific condition that the PP shall transport 90% of the finished product through railways but in the present case the PP is transporting only 15-20% of the finished product through railways and the same is evident from the RTI response dated 10/10/2025 received from the East Coast Railways Khurda Road Division. This further indicates that largely the transportation of the finished products are transported through the roadways and the same causing fugitive dust pollution, creating the traffic congestion, damages to the road and also lead to the road accident in the locality. Copy of the RTI response dated 10/10/2025 received from the East Coast Railways Khurda Road Division is annexed here unto as **ANNEXURE-5.**

10. That the project proponent obtained EC from SEIAA Odisha under B2 category wherein the Public hearing and detailed EIA are exempted. The project is considered under B2 category based on the presentation made by the Project Proponent stating that 90% of the raw material and finished products will be transported through Railways. As evident from the RTI reply dated 10/10/2025 hardly 15% of the final product is also not been transported through railways hence **the EC is obtained by presenting false declaration for which the EC is liable to be revoked immediately.** Copy of OM dated 24/12/2013 is Annexed here as **ANNEXURE-6.**

11. It is needless to state that the so as to get away from the strict scrutiny of the EC granting authority, the Respondent company has applied for

Environment Clearance for a capacity of 0.9 Million Ton Per Annum (MTPA) and immediately applied for capacity expansion to 1.8 MTPA. It is pertinent to mention that Cement grinding Unit with 1 MTPA is categorised as Category A project and the MOEFCC is the EC granting authority after detailed scrutiny, EIA report and Public hearing. So as to avoid the detail scrutiny, the respondent company has put the capacity just below 1 MTPA. Further so as to bring the project as B2, the company has given an undertaking that the transportation of raw materials and final products to be done through Railway and not through trucks. It is submitted that the projects categorized as B1 will require to conduct public hearing and detailed EIA report. So as to avoid the Public Hearing the respondent company has adopted a fraudulent route of taking advantage of the OM dated 12/12/2013 and categorized the project as B2 category where Public Hearing is exempted.

12. It is pertinent to mention here that the water requirement for the project is estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of **100 KLD will be met from Sagaria Nala point**. That the Respondent Unit on dated 27/03/2020 has obtained NOC from the CGWA for extraction of 100 cubic meter /day and the same is valid up to 26/03/2023. There is no further NOC available in the portal of CGWA suggesting that the Respondent Unit has not obtained/renewed the NOC after expiry of the NOC dated 27/03/2020 and the Respondent Unit is illegally abstracting 100 KLD ground water from 26/03/2023 to till date. Copy of the CGWA NOC dated 27/03/2020 is annexed here unto as **ANNEXURE-7**.

13. It is further submitted that the respondent unit extracting more ground water than that of the permitted capacity. Further ground

water can not be used for operation of the plant and there is no clarity on the Water Balance of the plant. The SPCB may be asked to verify the details of quantity of Water Required, Its source, Quantity of Waste water generated, treated and reused by the Unit.

14.That on dated 12/04/2022 first Consent To Establish (hereinafter referred as CTE) has been granted in favor of the Respondent Unit for production of Dry mortar products 8300 MT/Month and Liquid products 624 MT/Month. Copy of the CTE dated 12/04/2022 is annexed here unto as **ANNEXURE-8.**

15.It is further submitted that again on dated 27/10/2022 expansion CTE for the Respondent Unit has been granted by the SPCB for Expansion of existing stand-alone cement grinding unit capacity **of 0.90 MTPA to 1.80 MTPA by installation of an additional Cement mill of capacity 165 TPH, Line II of 0.90 MTPA** for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement(OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) and Composite Cement (CC) within the premises of 124.5 acres (Existing 100 acres Proposed expansion 24.5 acres) At/PO- Haridaspur, PS/Tehsil Dharmasala. Copy of the expansion CTE dated 27/10/2022 is annexed here unto as **ANNEXURE-9.**

16.That the villagers on dated 15/09/2025 made a representation to all the concerned authorities regarding the pollution caused by the Respondent Unit and illegal encroachment of forest land, however as on date no action has been taken by the concerned authorities. Further the transportation of vehicles through village is also causing inconvenience to public, dust pollution, damage to road and making it

an accident prone site. Copy of the representation dated 15/09/2025 is annexed here unto as **ANNEXURE-10**.

17. That the Respondent Unit has not obtained No Objection Certificate from Aruha and Sribantpur panchayat with consultation with village assembly (Pallisabha) or the Gram Panchayat Members.

18. It is not out of place to mention here that the Respondent Unit is discharging **untreated water to natural nallah namely Sagadia Nalla** in violation of CTO conditions.

19. That the State Pollution Control Board (herein after referred as SPCB) on dated 19/05/2022 has issued one show cause notice to the Respondent unit observing certain non-compliance during the inspection carried out on dated 07/03/2022, those non-compliance are as follows; “

A. Stack monitoring conducted at stack attached to bag house of cement mil shows concentration of Particulate Matter as **59mg/Nm³ exceeding the prescribed standard of 30mg/Nm³.**

B. Ambient Air monitoring conducted near Main gate and Gate No. 2 shows concentration of PM10 as 136µg/m³ and 167µg/m³ which is much higher than the prescribed standard of 100µg/m³.

C. Fugitive emission was observed during plying of vehicle at the road connected to the packing plant, wagon tippler area and at transfer point connected to clinker silo.

D. There was accumulation of dust observed at the bottom of raw material silo and cement mill building area.

E. Wind borne dust emission was observed at bag filter slag storage area.

- F. **Sewage Treatment Plant was found to be in defunct** condition and domestic wastewater is diverted to soak pit via septic tank.
- G. You have **not provided adequate treatment system** consisting of a series of settling tanks / ponds followed by high rate clarification through clari-floculator/tube settlers **to treat the runoff water from the whole factory premises.**
- H. You have already installed HD-IP surveillance camera without obtaining permission from this Board.
- I. From the **RT-DAS server of the Board**, it is found that **there is no online CEMS data** is received through this server since long.
- J. Road connecting to packing plant, wagon tippler, etc., have not **been black topped/concreted.**”

It is submitted that Despite of the serious violations observed by the SPCB and as on date no remedial measure has been taken by the Respondent Unit and the Unit continues to operate. Further the RTI reply sought from SPCB also does not disclose any inspection report suggesting if remedial measures have been taken after the show cause notice. Copy of the show cause notice dated 19/05/2022 along with RTI Reply dated 20/02/2025 is annexed here unto as **ANNEXURE-11.**

20.It is further submitted that the MOEF on dated 14/07/2021 monitored the Respondent Unit and during monitoring following major non-compliances were observed,

- A. “During monitoring, it was observed that workers were working without proper Personal Protective Equipment. The project authorities must ensure that the workers should wear equipment.

- B. **It is observed a site that there is a lot of secondary emissions generated along with fugitive emissions. The project should make all roads within the industry premises concrete and should also have water sprinkling devices installed all along the roads for suppression of dust.** This needs to be done on priority (Specific Condition No. 7).
- C. **Near to the Railway siding, there is some raw material dumped which the project authorities have assured to clear it to the site specified for storage.** It is requested to submit action taken on the above observation (Specific Condition No. 8).
- D. Inside the plant, especially in the packing area, it is observed that there is lot of dust lying inside. It is also noted that at many more places inside that industrial premises, lots of debris and other waste materials are lying. The project needs to take a serious view on this and proper house keeping inside the plant needs to be taken up on priority (Specific Condition No. 9).
- E. It is requested to provide the detailed report on status of compliance of recommendations made in the **Corporate Responsibility for Environment Protection (CREP)** (Specific Condition No. 16).
- F. The project needs to develop inbuilt mechanisms for conducting awareness programmes among the workers with respect to Health and Safety. Many signage/posters need to be displayed at more number of places on hazard and the associated health effects at all appropriate places It requires immediate action (Specific Condition No. 19).

G. The date of financial closure and final approval of the project by the concerned authorities should be submitted to this office (General Condition No.14).

H. During the field visit, it was noted that most of the workers in the industry, including the drivers of trucks and technicians working inside the plant are not wearing helmet and facemasks. This needs to be enforced by the project authorities for ensuring good health of the all workers and also adherence to Covid protocol.”

It is pertinent to mention here that though the respondent Unit in compliance to the above mentioned observation submitted a compliance report before the concerned authority, however most of the above mentioned non-compliance are still ongoing. Copy of the inspection report dated 14/07/2021 is annexed here unto as **ANNEXURE-12.**

21. It is submitted that the CREP has not been put in place and sprinklers along the road are still to be fixed which are violation of Specific Conditions. Further the MoEFCC has also sought an action taken report from the state authorities vide letter dated 24/09/2025 but no substantial action has been taken on the ground. Copy of MoEFCC letter dated 24/09/2025 is annexed here as **ANNEXURE-13.**

22.Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing- (i) That any reserved forest

(within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii)**That any forest land or any portion thereof may be used for any non-forest purpose:** (iii)That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv)That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-afforestation.

23.It is humbly submitted that construction activity has been carried out without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In K.M. Chinnappa v. Union of India, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed to be used for non-forest purposes.

GROUND

- A.** That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980** previously known as **Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.
- B.** For that the user agency is not transporting 90% of the final products by Railways as evident from the RTI response received from the East Coast Railways Khurda Road Division.

- C. For that the User Agency is illegally abstracting ground water through borewells without having valid NOC from the CGWA.
- D. For that the user agency has failed to obtain Forest Clearance from the Central Government.
- E. For that the User Agency is polluting the environment by transporting the final products through road ways.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the villagers have made representation to all the concerned authorities on dated 15/09/2025 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land and pollution caused by the Respondent on day to day basis, hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land in the project and further assess the environmental compensation for ecological loss and direct the District Collector to immediately stop the transportation of final products through roadways.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the authorities to withdraw the EC letter dated 26/05/2022 and Consent to Operate with immediate effect for violation of Environmental Clearance and CTO conditions.
- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land
- III. Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.
- IV. Fix the accountability of the public authorities for their inaction and identify the officers who have allowed the private respondent to operate while the Private respondent does not have forest clearance.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-04/11/2025



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO - OF 2025/EZ

IN THE MATTER OF:

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST
APPLICANT

VERSUS

STATE OF ODISHA AND Others ...

RESPONDENTS

AFFIDAVIT

04 NOV 2025

I, Santanu Kumar Bhukta S/o Golak Bhukta, Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha, 759104, do hereby solemnly affirm, and declare as under:

- 1. That I am the President of the Applicant Trust, Youth United For Sustainable Environmental Trust in the abovementioned application and authorized to sign this affidavit.
- 2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 3. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Santanu Kumar Bhukta
DEPONENT

VERIFICATION

04 NOV 2025

Verified on this 04 NOV 2025 day of Nov 2025 at Pragati that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Pradyumn 04/11/23
Advocate

Santanu Kumar Bhukta
DEPONENT



The above named deponent(s) being duly identified by Sri. S.P. Panigrahi Advocate, Bhubaneswar appears before me on 04 NOV 2025 at Pragati A.M. 10:15 and on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7978581217

Deponent(s) Notary, Bhubaneswar

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The President

THE RAMCO CEMENTS LIMITED

The Ramco Cements Limited 5th Floor Auras Corporate Centre 98A Dr
Radhakrishnan Road Mylapore Chennai 60004 -600004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/IND/238038/2021 dated 12 Nov 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B009OR120202
2. File No.	238038/25-IND/11-2021
3. Project Type	Expansion
4. Category	B2
5. Project/Activity including Schedule No.	3(b) Cement plants
6. Name of Project	“Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH by M/s The Ramco Cements Limited (TRCL) located at/PO: Haridaspur, PS/Tehsil: Dha
7. Name of Company/Organization	THE RAMCO CEMENTS LIMITED
8. Location of Project	Orissa
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 26/05/2022

(e-signed)
Sri Susanta Nanda
Member Secretary
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)*





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

SEIAA File No: 238038/25-IND/11-2021

Project: Application of M/s Ramco Cements Ltd. (TRCL) for Environmental Clearance of Proposed Expansion of Existing Stand-alone Cement Grinding Unit with Production Capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by Installation of an Additional Cement Mill of Capacity 165 TPH at village-Haridaspur, Tahasil-Dharmasala, Dist-Jajpur, Odisha of Sri.M. Srinivasan (President) - Environmental Clearance Regarding.

Ref: Your online application dated 12.11.2021 for issue of EC vide File No: SIA/OR/IND/238038/2021

Sir,

This has reference to your online application seeking environmental clearance of the project proposal for expansion of existing stand-alone cement grinding unit capacity from 0.90MTPA to 1.80MTPA (Line-II) by installation of an additional Cement mill of capacity 165TPH located at Village- Haridaspur, Tahasil-Dharmasala, Dist-Jajpur, Odisha. The Project Site is a part of the Survey of India Toposheet No. F45U1 & F45U2. The Geographical coordinates of the project site is: Latitude: 20°44'43.9"N to 20°44'8.55"N and Longitude - 86°06'54"E to 86°07'208"E. The project falls under 3 (b) "Cement Plants" in the schedule of EIA Notification, 2006 as amended from time to time. All Stand-Alone Grinding Unit, listed in the schedule as Category- B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways; Vide MoEF O.M. J-13012/12/2013-IA-II (I), dt. 24.12.2013. The proposal has been appraised on the basis of the documents enclosed with the application, such as form-2, EMP, certified compliance report of earlier EC & CTE/CTO condition and clarifications furnished to SEAC in response to their observations.

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The Project Proposal in a nutshell:

1. This is a proposal for Environmental Clearance of proposed expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH located at/PO: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha by M/s The Ramco Cements Limited (TRCL) filed by M. Srinivasan (President).
2. The project falls under schedule 3 (b) "Cement Plants. All Stand-Alone Grinding Unit, listed in the schedule as Category- B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways; Vide MoEF O.M. J-13012/12/2013-IA-II (I), dt. 24.12.2013.
3. The project of M/s The Ramco Cements Limited located At/PO: Haridaspur, PS/Tehsil: Dharmasala, District: Jajpur, Odisha-755024 is for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH.
4. **Location and Connectivity** – Total land of the project is 72.84Ha. The Project Site is a part of the Survey of India Toposheet No. F45U1 & F45U2. The Geographical coordinates of the project site is: Latitude: 20°44'43.9"N to 20°44'8.55"N and Longitude - 86°06'54"E to 86°07'208"E. Nearest NH-200 is at 3 km and NH – 5 is at 2.5 km away from the project site. Nearest Railway station is Haridaspur Railway Station- 0.8 Km. Nearest Reserve Forest is Bischinta R.F- 9.8 Km. Nearest water body present in study area are Kumaria Nala - 3.2 Km and Brahmani River - 4.9 km. Nearest habitation is Haridaspur – 1.0km.Nearby Industries present are M/s. P. J. Resources Pvt Ltd. – 1.3km and M/s. P. J. Minerals International Pvt Ltd. – 1.5km.
5. The existing project was accorded environmental clearance vide Ref. No. 3731/SEIAA, dated 26.10.2017. Consent to Operate for the existing unit was accorded by State pollution Control Board, Odisha vide Ir. No. 5296/IND-I-CON-6741, dated 26.03.2021. The validity of CTO is up to 31.03.2026.
6. The unit configuration and capacity of existing and proposed project is given as below:

Product	Total Quantity in MTPA
Existing of Products Manufactured	
Portland Pozzolana Cement (PPC)	0.90
Portland Slag Cement (PSC)	
Ordinary Portland Cement (OPC)	
Expansion Products & Capacity	
Portland Pozzolana Cement (PPC)	0.90
Portland Slag Cement (PSC)	
Ordinary Portland Cement (OPC)	

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Masonry Cement (MC)	
Sulfate Resisting Portland Cement (SRPC)	
Composite Cement (CC)	

7. The details of the raw material requirement for the expansion project along with its source and mode of transportation is given as below:

Raw material	Source	Transportation mode	Existing plant requirement TPD	Proposed plant requirement TPD	Total plant requirement TPD (existing +proposed)	Distance in km
Clinker	TRCL, Jayanthipuram, Andhra Pradesh.	Rail	1,800	1,800	3,600	950
	TRCL, Ariyalur&Alathiyur, Tamilnadu.					1700
	Imported, Paradeep Odisha.					100
Flyash	Tata Steel BSL Limited Kalinga Nagar, Odisha	Rail	1,050	1,050	2,100	35
Phosposgypsum	Paradeep Phosphates Ltd, Paradeep, Odisha	Rail	150	150	300	100
Mineral Gypsum	Imported (Oceanic Trade Minerals Pvt. Ltd, Paradeep Odisha.					100
Slag	RINL, Vizag, Andhra Pradesh (In future)	Rail	1,400	1,400	2,800	550
	TATA-BSL Meramendali, Odisha (In future)					150
	Tata steel, Angul, Odisha (In future)					160
	JSPL, Angul, Odisha					160
	VISA, Kalinga Nagar, Odisha (In future)					35
	Mesco, Kalinga Nagar, Odisha (In future)					35
	NINL, Kalinga Nagar, Odisha (In future)					35

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Raw material	Source	Transportation mode	Existing plant requirement TPD	Proposed plant requirement TPD	Total plant requirement TPD (existing +proposed)	Distance in km
			Existing plant requirement TPA	Proposed plant requirement TPA	Total plant requirement TPA (existing +proposed)	
Coal	Imported (Adani Enterprises Ltd) ,Paradeep, Odisha.	Rail	20,000	20,000	40,000	35

8. **Water Requirement** – The water requirement for the project is estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of 100 KLD will be met from Sagaria Nala point. The permission for drawl of groundwater has been obtained from Central Ground Water Authority (CGWB) vide letter No. CGWA/NOC/IND/REN/1/ 2021/5825, dated 27.03.2020 valid upto 26.03.2023. Again, the permission for use of Surface water from nearby Sagaria Nalla has been obtained from Jaraka Irrigation division vide Letter No. WT-135/104, dated 04.01.2020.

9. **Power Requirement** - The power requirement for the project is estimated to be 17,800 KVA, out of which 10000 KVA in 132 KVA supply system shall be met from NESCO utility on chargeable basis, permission obtained vide Letter No. FC/CO/936/ 56040; dt. 23.07.2020. Also for standby operation 2. Nos of 6 MW DG-Sets have already been installed. For the proposed expansion project, power requirement of 7,100 KWH i.e. 7,800 KVA permission is under process.

10. **Waste Management** - The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Source of Generation	Source	Quantity	Management Plan
i)	Dust from APC Devices	-	100 TPA	Will be completely reused in Cement manufacturing process.
ii)	Ash from HAG	-	5,000 TPA (approx.)	Will be completely reused in Cement manufacturing process.
iii)	Sludge from settling tank of Treatment System.	-	0.5 Ton	Will be used as manure in green belt development.
iv)	Garbage / food waste from canteen & guest house	-	0.7 Ton	Will be made vermin composting and will be used as manure for green belt development.

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S. No.	Category of Hazardous Waste as per the Schedules I, II & III of these rules	Waste Description	Quantity	Mode of Disposal
i)	Schedule- I Stream- 5.1	Used Oil / used Lubricants	500 Ltrs	Will be sold to authorize Re-processors.

11. **Green Belt Development-** Greenbelt will be developed in 50.38 ha which is about 33% of the total project area. A 2x2 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare.
12. **Employment Potential:** The total manpower requirement during the operation phase of the project is estimated to be 75 Persons; out of which, 65 persons are existing manpower and 10 persons will be employed for the expansion project.
13. **Total Project Cost:** The capital cost of the project is estimated to be Rs 837.31 Crores and the capital cost towards environmental protection measures is proposed to be Rs 20 Crores and Rs 0.45 Crores/annum as recurring cost.
14. The project proponent along with the consultant M/s Visiontek Consultancy Services Pvt. Ltd., Bhubaneswar made a detailed presentation on the proposal on 07.12.2021. The project proponent has requested to consider the project as category B2 and exempt them for conducting detailed EIA study as per MoEF & CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The said OM stipulates that all standalone grinding units listed in the Schedule under - 3 (b) as category-B will be treated as category-B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together).
15. The project proponent has submitted that the project has already developed the railway corridor for the existing unit and operating the same after obtaining Consent to Operate from the Pollution Control Board. Further, the project proponent has intimated that no additional development of Railway Corridor is required to cater future needs for proposed expansion along with Railway. The existing railway corridor will cater the need for proposed expansion.
16. The project proponent has submitted the certified closure Report of existing condition from RO, MoEF& CC, Govt. of India and compliance of CTE/CTO Conditions from State Pollution Control Board (SPCB) has been submitted.
17. The project proponent furnished additional information / documents on the project to SEAC on 14.02.2022.

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18. The SEAC considered the proposal for EC on 15.03.2022 and to accord Environmental Clearance for the proposal under B2 Category as per MoEF & CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013 for a period of 7 years, stipulating various conditions.

The State Environment Impact Assessment Authority (SEIAA), Odisha after considering the appraisal report and recommendations of SEAC and in light of Notification dated 12.04.2022 of MoEF & CC, Govt. of India, hereby accords Environmental Clearance to the project valid for a period of 10 years under the provisions of EIA Notification 2006 and subsequent amendments thereto, subject to strict compliance of all conditions stipulated below.

Detailed half yearly compliance report of the following conditions has to be submitted by the project proponent to SEIAA on the 1st June and 1st December each year.

Stipulated Conditions:

A. Specific Conditions:

1. Transportation of raw material and finished products (both for existing and proposed expansion) shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together) as proposed by the proponent as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The proponent shall construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not adequate for the proposed expansion. In such case, the proponent shall go for production activity for proposed expansion after completion / operation of the additional railway corridor.
2. The project authority shall draw a complete plan for rainwater harvesting inside the premise which shall be implemented within a specified time period for ground water recharge and water conservation.
3. The project proponent shall install water sprinklers inside the premises to prevent fugitive dust from spilling over to the surroundings. Paving of surfaces has to be done inside the premises to prevent dust emission.
4. A STP of capacity 100 KLD shall be installed for treating domestic waste water inside the premises. The construction and functioning of STP of adequate capacity shall be completed within 3 months for treatment of domestic waste water.
5. The environmental clearance is granted for cement grinding unit of following

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production capacity.

Product	Capacity in MTPA		
	Existing	Proposed	Total
Portland Slag Cement (PSC)	0.9	0.9	1.80
Portland Pozzolona Cement (PPC)			
Ordinary Portland Cement (OPC)			

6. The project proponent should install 24x7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to the SEIAA, Odisha and Regional Office, MoEF & CC, Bhubaneswar.
7. As laid down in MoEF & CC, Govt. of India guidelines vide G.S.R. No. 612 (E) dated 25th August, 2014 and subsequent amendment dated 9th May, 2016 and 10th May, 2016 regarding cement plants with respect to particulate matter, SO₂ and NO_x, the prescribed standards to be followed is as follows:
 - (i) PM-30 mg/Nm³
 - (ii) SO₂-100 mg/Nm³, 700 mg/Nm³ and 1000 mg/Nm³ when pyritic sulphur in the limestone is less than 0.25%, 0.25% to 0.5% and more than 0.5% respectively.
 - (iii) NO_x-600 mg/Nm³
8. Continuous stack monitoring facilities to monitor gaseous emissions from the process stacks shall be provided. Limit of PM shall be controlled to meet prescribed standards by installing adequate air pollution control.
9. The National Ambient Air Quality Standards issued by the MoEF & CC, Govt. of India vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
10. Secondary fugitive emissions shall be controlled and shall be within the prescribed limits and regularly monitored. Guidelines/Code of Practice issued by the CPCB in this regard shall be followed.
11. All the raw materials shall be stored under covered shed (as proposed) to control fugitive emission.
12. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of conveyors/rail mode of transport wherever feasible. The company shall have separate truck parking area. Vehicular emissions shall be regularly monitored. The proponent shall complete the Rail Head and the cement plant simultaneously so that the village road will not be used for raw material and finished product transportation.

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13. As proposed, 1204.5 KWP Rooftop Solar PV Power Plant for expected annual generation of 1511140 KWH for existing & expansion shall be installed within the premises in a time bound manner.
14. The project proponent shall obtain specific prior permission of concerned Authority for drawal of 100 KLD of water from the natural nallah.
15. Permission from WR Department, Government of Odisha shall also be obtained for ground water extraction of 100 KLD besides NOC from CGWA.
16. All the compliances submitted/ committed by PP (s) shall be strictly adhered to by them.
17. All the treated wastewater shall be recycled and reused in the process and/or for dust suppression and green belt development and other plant related activities etc. No wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted.
18. Efforts shall be made to make use of harvested rain water.
19. All the bag filter dust, raw mill dust, coal dust, clinker dust and cement dust from pollution control devices shall be recycled and reused in the process and used for cement manufacturing. Spent oil and batteries shall be sold to authorized recyclers / re-processors only.
20. Green belt over 33% (33 acres as proposed) of the total project area shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area and along road sides etc. by planting native and broad leaved species in consultation with local DFO, local community and as per the CPCB guidelines. Trees raised in green belt have to be afforded vigorous protection.
21. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. The proponent shall use Solar / Renewable energy of 5 % of the expected actual power requirement.
22. The project proponent shall provide LED lights in their offices and residential areas.
23. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement plants shall be implemented.
24. In addition to the above provision of ESC, and as per the MoEF & CC, Govt. of India Office Memorandum dated 30.09.2020, the project proponent is required to prepare and implement Corporate Social Responsibility (CER)/CER Plan for the next 5 years including annual physical and financial targets for the project, which includes village-wise, sector-wise (Health, Education, Sanitation, Skill Development and infrastructure etc.) activities in consultation with the local communities and administration. The plan so prepared shall be based on SMART

(Specific, Measurable, Achievable, Relevant and Time bound) concept. The expenditure should be aimed at sustainable development and direct free distribution and temporary relief should not be included. The CSR Plan will include the amount of 2% retain annual profits as provided for in Clause 135 of the Companies Act, 2013 which provides for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. The activities proposed for CSR shall be implemented and to be completed within three years and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF & CC annually along with audited statement as a part of Compliance Report, to SEIAA and to the District Collector. The details of the CSR Plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.

25. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha along with the six monthly compliance report
26. A Risk Assessment Study and Disaster Preparedness and Management Plan along with the mitigation measures shall be prepared with a focus of Disaster Prevention and a copy submitted to the SEIAA, Odisha, Regional Office, MoEF & CC, Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance letter.
27. To educate the workers, all the work places where dust may cause a hazard shall be clearly indicated as a dust exposure area through the use of display signs which identifies the hazard and the associated health effects.
28. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. General Conditions:

1. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board, Odisha.
2. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
3. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of

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PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to the SEIAA, Odisha, Regional Office, MoEF & CC, Bhubaneswar and the SPCB/CPCB once in six months. The PP will submit status of compliance of previous EC conditions with facts and figures.

4. The concerned Regional Office of the MoEF & CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC officer(s) by furnishing the requisite data / information / monitoring reports.
5. It shall be mandatory for the project management to submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 1st December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions.
6. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (night time).
7. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
8. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
9. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
10. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/Municipal Corporation, Urban Local Body and the local NGO. if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
11. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically on the MoEF & CC website. It shall

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- simultaneously be sent to the Regional Office of the MOEF&CC at Bhubaneswar, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
12. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF&CC, Bhubaneswar, the respective Zonal Office of CPCB and the SPCB and the same shall be uploaded on the website of MoEF & CC, Govt. of India. The Regional Office of MoEF & CC at Bhubaneswar / CPCB / SPCB shall monitor the stipulated conditions.
 13. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the Regional Office of the MOEF&CC at Bhubaneswar by e-mail.
 14. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA, Odisha and copy of the clearance letter is available with the SPCB and may also be available in the Website of the SEIAA, Odisha. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office, MoEF & CC, Bhubaneswar as well as State Pollution Control Board, Odisha.
 15. Project authorities shall inform the SEIAA, Odisha as well as the Regional Office, MoEF & CC, Bhubaneswar, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
 16. The SEIAA, Odisha may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 17. The SEIAA, Odisha reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 18. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there

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under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

19. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above mentioned stipulated conditions shall be complied in a time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Yours faithfully,


Member Secretary

Copy to :

1. **Joint Secretary (Environment)**, Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. **Additional Chief Secretary**, Forests & Environment Dept., Government of Odisha for information.
3. **Member Secretary**, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. **Additional Principal Conservator** of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. **Member Secretary**, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
6. **Collector, District Magistrate**, Jajpur, for kind information and necessary action.
7. **Secretary**, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
8. Guard file for record/Website/Parivesh Portal.

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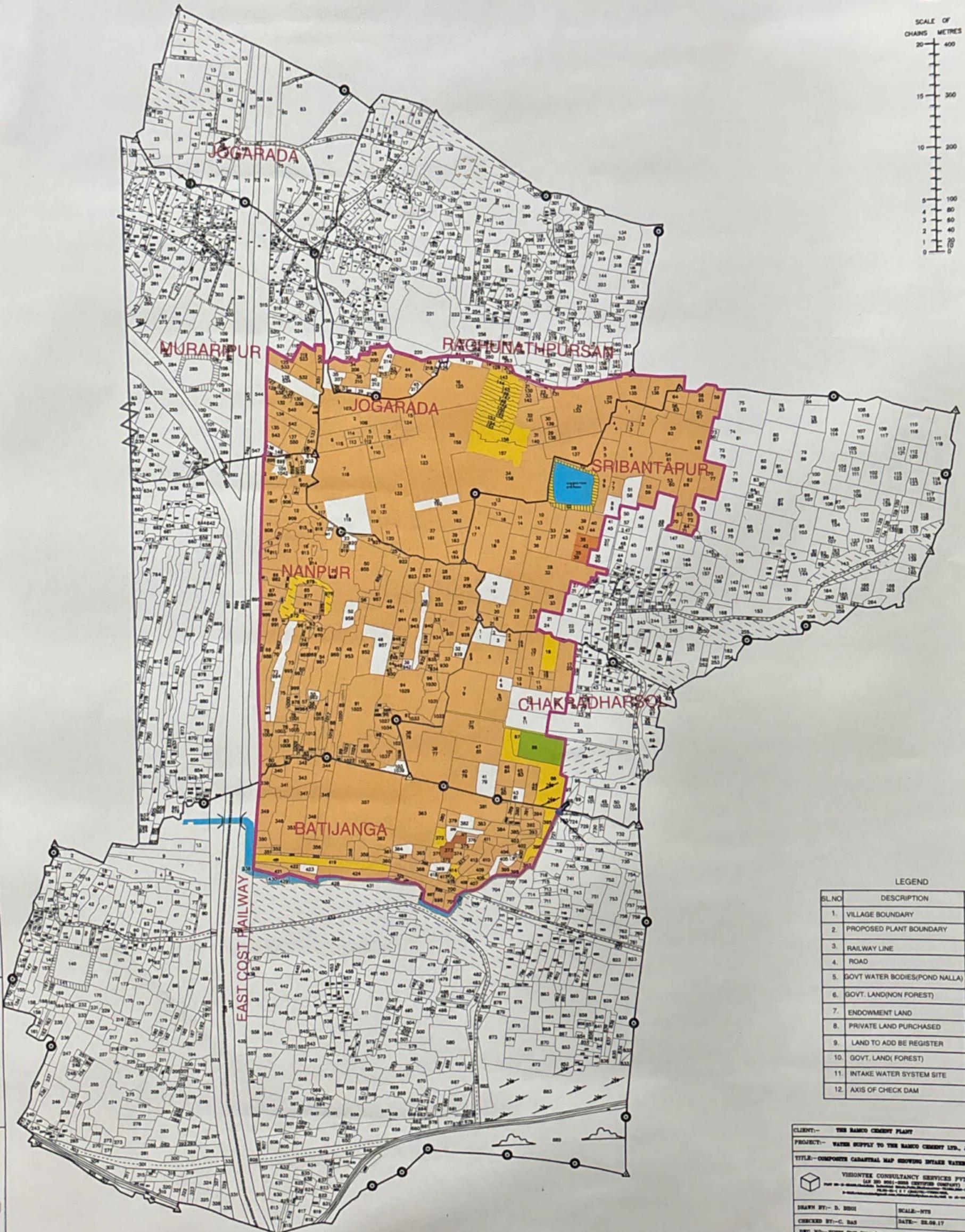

Member Secretary

Signature Not Verified

Digitally signed by Sri Susanta Nanda
Member Secretary

Date: 5/26/2022 5:13:33 PM

COMPOSITE CADASTRAL MAP FOR PROPOSED 0.9 MTPA CEMENT GRINDING UNIT BY RAMCO CEMENTS LIMITED, CHENNAI



LEGEND

SL.NO	DESCRIPTION	SYMBOL
1.	VILLAGE BOUNDARY	
2.	PROPOSED PLANT BOUNDARY	
3.	RAILWAY LINE	
4.	ROAD	
5.	GOVT WATER BODIES(POND NALLA)	
6.	GOVT. LAND(NON FOREST)	
7.	ENDOWMENT LAND	
8.	PRIVATE LAND PURCHASED	
9.	LAND TO ADD BE REGISTER	
10.	GOVT. LAND(FOREST)	
11.	INTAKE WATER SYSTEM SITE	
12.	AXIS OF CHECK DAM	

CLIENT:- THE RAMCO CEMENT PLANT
 PROJECT:- WATER SUPPLY TO THE RAMCO CEMENT LTD., JAJPUR
 TITLE:- COMPOSITE CADASTRAL MAP SHOWING INTAKE WATER SYSTEM SITE

VISIONTEK CONSULTANCY SERVICES PVT.LTD.
 (A 100% INDIA OWNED COMPANY)
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CONSENT ORDER

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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone : 0674-2564033 / EPABX : 2561909/2562847

E-mail: cto17category@ospboard.org/ Website: www.ospboard.org

CONSENT ORDER

No. 10875 / IND-I-CON-6741

Dt. 10.06.2025

Sub : Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref : Your online application ID No. 6196252, dtd. 30.03.2025

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Dry Mix Plant)

Name of the Occupier & Designation Mr. P R Venketrama Raja, Vice President

Address At/Po: Haridaspur, Tehsil: Dharmasala, Dist- Jaipur

This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
(1)	Dry Mortar	8300 MT/Month



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m ³ /hr	Prescribed Standard (mg/Nm ³)		
Stack attached to				PM	SO ₂	NO _x
1.	Bag filter attached to Fluid Bed Dryer (FBD)	30	50,000	100	--	--

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.



CONSENT ORDER

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8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air



pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.

F SPECIAL CONDITIONS

F1 (AIR POLLUTION CONTROL)

1. The unit shall provide dust suppression systems of adequate capacity to control dust emission at feeding hoppers, screens & all transfer points of conveyors, material storage, loading and unloading area of the plant.
2. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter conforms to the prescribed norms as specified at Table -'C'.
3. The industry shall comply all the conditions stipulated in the Consent to Establish order issued vide Letter No. 1134, dtd. 12.04.2022.
4. All emission from the industry as well as the ambient air quality and noise are to conform to the prescribed standards as laid down under E(P) Rule / Central Pollution Control Board / State Pollution Control Board.
5. All raw materials shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
6. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
7. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
8. The online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
9. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS & surveillance cameras shall conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board in every two years.
10. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
11. A dedicated team shall maintain proper housekeeping.



12. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
13. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
14. The ambient air quality inside the plant premises shall conform to the National Ambient Air Quality Standards.
15. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
16. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

F2 : (WATER POLLUTION CONTROL)

- 1) Domestic wastewater shall be treated in STP & shall meet the prescribed discharge standard from MoEF & CC vide notification G.S.R. 1265(E) dtd. 13.10.17 as follows, Ph: 6.5-9.0, BOD:<30mg/l, TSS: <100mg/l and FC: MPN/100<1000.
- 2) Under no circumstances, the industry shall discharge untreated industrial wastewater to outside. The industry shall completely recycle the wastewater to adopt zero liquid discharge concept.
- 3) Garland drain shall be provided for collection of contaminated runoff water and water collected shall be treated suitably before discharge or for further use inside the premises for green belt or water sprinkling etc.
- 4) The industry shall dispose the solid wastes in an environmentally friendly manner and in no case such waste shall be disposed of inside its premises.
- 5) Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

G) Additional Conditions

- 1) The unit shall install Online CEMS at the stack attached to the dryer with data connectivity to the server of the Board **within 3 months**.
- 2) The unit shall concrete the work zone area **within 3 months**.
- 3) The unit shall enhance plantation activity in and around the dry fix plant area.
- 4) The unit shall install HD IP surveillance camera at suitable location to view emission from the stacks and fugitive emission of the plants and connectivity of the same to the server of the Board **within 3 months**.
- 5) The unit shall obtain permission from CGWA for drawl of ground water and submit copy of the same to this office for verification.



CONSENT ORDER

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- 6) The unit shall not operate the Liquid Product Plant @ 620 MT/Month without obtaining prior permission from the Board.
- 7) The unit shall abide by the Fuel Policy of the State Notified on 12.04.2021 by FE & CC Dept., Govt. of Odisha and amended thereafter.

The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.

To

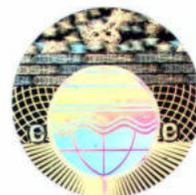
The Vice President,
M/s. The Ramco Cements Limited (Dry Mix Plant)
At/Po: Haridaspur, PS: Dharmasala,
Tehsil: Dharmasala
Dist – Jajpur- 755024

Mmm
10/6/25
MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 10876 /Dt. 10.06.2025

Copy forwarded to;

- i) District Collector, Jajpur
- ii) Director Factories and Boiler, Bhubaneswar
- iii) D.F.O, Jajpur
- iv) Regional Officer, SPC Board, Kalinganagar
- v) Consent Register



D.P.S.
10/6/25
CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA

Chatterjee



GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kajeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken once a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Signature Not Verified

Digitally Signed by CHHOTRAY, BASKE

Date: 2025.06.16 09:12:02 UTC



CONSENT ORDER

Page 1

BY SPEED POST

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone : 0674-2564033 / EPABX : 2561909/2562847

E-mail: cto17category@ospcboard.org / Website: www.ospcboard.org

CONSENT ORDER

No. 5954 / IND-I-CON-6741

Dt. 25.03.2025

Sub : Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref : Your online application ID No. 6192560, dtd. 19-02-2025

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Line-2)

Name of the Occupier & Designation Mr. P R Venketrama Raja, Vice President

Address At/Po: Haridaspur, Tehsil: Dharmasala, Dist- Jajpur

This consent order is valid for the period from **01.04.2025 to 31.03.2029**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
(1)	Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC)	0.9 Million TPA



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m ³ /hr	Prescribed Standard (mg/Nm ³)		
Stack attached to				PM	SO ₂	NO _x
1.	Bag filter of Milling Section	44	41,500	30	100	600

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.



CONSENT ORDER

Page 3

7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This



- plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17

CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part '-B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.



4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted by 3rd party expert agency and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F SPECIAL CONDITIONS

F1 (AIR POLLUTION CONTROL)

1. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter and gaseous pollutants conforms to the prescribed norms as specified at Table –‘C’.
2. The industry shall comply all the conditions stipulated in the Environmental Clearance issued by SEIAA, Odisha & Consent to Establish issued by SPC Board, Odisha.
3. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
4. Bag filters and suitable dust extraction system shall be installed at all potential dust generating sources to control fugitive dust emission.
5. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.



6. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
7. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
8. The unit shall transport raw materials and products through rail.
9. The unit shall transport clinker through rail instead of truck to the plant site.
10. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
11. Gypsum, slag, fly ash etc. shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
12. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
13. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
14. All pollution control equipment shall be provided with separate energy meter for continuous recording of power consumption in a log book. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for nonfunctioning of the Pollution Control Equipment.
15. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
16. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. Proponent shall use solar / renewable energy of 5% of expected actual power requirement.
17. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.



18. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively and uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
19. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
20. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS & CAAQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
21. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
22. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
23. A green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt.
24. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
25. The ambient air quality shall conform to the prescribed norms as per E(P) Act, 1986. The ambient air quality monitoring reports shall be submitted to the Board every month.
26. Air pollution control equipment may be provided with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for non-running the pollution control equipment.
27. A dedicated team shall maintain proper housekeeping.
28. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent



order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

29. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

F2 : (WATER POLLUTION CONTROL)

1. Under no circumstance the industry shall discharge wastewater to outside. The industry shall completely recycle the wastewater and adopt zero liquid discharge concepts as proposed.
2. The performance evaluation of ETP, STP, online CEQMS & Web cameras, Flow Meter shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
3. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
4. The surface run off generated inside the plant shall be adequately treated to meet the discharge norms.
5. The domestic effluent generated from colony, office and canteen shall be treated in STP and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
6. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for utilization in lean season besides recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
7. The unit shall submit Environmental Statement by 30th September of each year in the prescribed format
8. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
9. Separate application shall be made to obtain letter of authorization for disposal of all hazardous wastes under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and amended thereafter.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.



G) Additional Conditions

- 1) The unit shall complete installation and commissioning of Mechanized Wheel Washing System with effluent treatment facility at the exit gate of transport vehicles **within 3 months**.
- 2) The existing water treatment plant (WTP) shall be upgraded to treat all the surface runoff generated in the plant.
- 3) Remaining internal road of Line -2 shall be concreted **before monsoon**.
- 4) Adequate measures shall be taken to bring down Ambient Air Quality within prescribed standard.
- 5) The unit shall strictly abide by Board's letter No. 7146, dtd. 10.05.2024 regarding retrofitting of operational DG sets for emission control. Work progress in this regard submitted to the Board within one month.
- 6) The unit shall ensure uninterrupted data transmission of CEMS & CAAQMS to RT-DAS server & uninterrupted video streaming of HD IP Surveillance Camera to the Server of the Board. If any technical issues, they may contact IT Cell immediately to sort-out the problems.
- 7) The unit shall abide by the fuel policy of the state.

The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.

To

**The Vice President,
M/s. The Ramco Cements Limited (Line-2)
At/Po: Haridaspur, PS: Dharmasala,
Tehsil: Dharmasala
Dist – Jajpur- 755024**

[Signature]
**MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA**

Memo No. 5955 /Dt. 25.03.2025

Copy forwarded to;

- i) District Collector, Jajpur
- ii) Director Factories and Boiler, Bhubaneswar
- iii) D.F.O, Jajpur
- iv) Regional Officer, SPC Board, Kalinganagar
- v) HWM Cell, SPC Board, Bhubaneswar
- vi) Consent Register



[Signature] 25/3/25
**CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA**



**GENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART –A : EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site, twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, for the sampling period of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Signature Not Verified

Digitally Signed by
:CHHOTRAY, BASKE

Date: 2025.03.24 13:13:34 IST

ANNEXURE-5



**EAST COAST RAILWAY
KHURDA ROAD DIVISION**

Fax No. - 0674-2490679 (P&T)
-085-72836 (Rly)

Office of the
Divisional Railway Manager (Commercial)
Khurda Road Division, Jatni,
Dist-Khurda, Odisha-752050
Date: 10/10/2025

No.: SDCM/KUR/RTI/2024/09/335

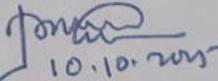
To
Shri. Sakti Kanta Bal,
S/o Narayan Bal,
At – Jemadeipur, PO-Khadianga,
PS – Badachana, Dist – Jajpur,
PIN – 755049.
Mob. 9937017398

Sub: Information under RTI Act – 2005.

Ref: CPIO & Sr. DPO/KUR letter No. CPIO/KUR/RI/2024/09/672/2024/SKB dt. 01/10/25.

With reference to the above, the details of inward and outward materials transported through Railway by M/s Ramco Cement Ltd at Haridaspur for the period 2020 to 2024 is furnished below:

Financial Year	No. of I/W Rakes	I/W Weight	No. of O/W rakes	O/W Weight
2020-21	68	268189.3	28	38358
2021-22	201	807075.7	147	225027.6
2022-23	220	857631	113	258469.5
2023-24	262	1079649.7	88	198974.8


10.10.2025

(Dr. Pradip Dubal)
Divnl. Commercial Manager,
For, Sr. Divisional Commercial Manager,
Khurda Road

No. J-13012/12/2013-IA-II (I)
Government of India
Ministry of Environment and Forests

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

Dated 24th December, 2013

OFFICE MEMORANDUM

Subject: Guidelines for consideration of proposals for grant of environmental clearance Environmental Impact Assessment (EIA) Notification, 2006 and its amendments – regarding categorization of Category 'B' projects/activities into Category 'B1' & 'B2'.

The EIA Notification, 2006 mandates prior Environmental Clearance (EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Central Government and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). The EIA Notification, 2006 prescribes that Category 'B' projects, will be further categorized as category 'B1' and 'B2' (except for Township and Area Development Projects) for which the Ministry of Environment & Forests (MoEF) shall issue appropriate guidelines from time to time - provisions under '7.1 Stage(1)-Screening' of the Notification refer. The projects categorized as B1 will require EIA Report for appraisal and to undergo public consultation process (as applicable). Projects categorized as 'B2' will be appraised based on the application in Form-I accompanied with the Pre-feasibility Report and any other documents.

2. In compliance with such a requirement under the EIA Notification and to examine other issues, the MoEF had constituted vide O.M No. J-11013/12/2013-IA-II(I) dated 30.01.2013, an Expert Committee, under the Chairmanship of Director, NEERI, Nagpur. The Committee has since submitted its report. The recommendations of the Committee have been examined by MOEF and the following has been decided w.r.t. categorization of Category 'B' projects/activities into Category 'B1' & 'B2' listed in the Schedule of EIA Notification, 2006 and its amendments:

I. **Mining of Minerals**

Mining of minor minerals

As of now, mining projects of minor minerals with less than 50 ha of mining lease area are categorized as Category 'B' as per Notification S.O.2731(E) dated 9th September, 2013. Also vide OM No.L-11011/47/2011-IA.II(M) dated 24.06.2013, guidelines have been issued regarding categorization of mining projects of 'brick earth' and 'ordinary earth' having lease area less than 5 ha as category 'B2' subject to stipulations stated therein.

In the above backdrop, the projects of mining of minor minerals, categorized as Category 'B' are hereby categorized as 'B2' as per the following:

- (i) 'Brick earth' / 'Ordinary earth' mining projects having lease area less than 5 ha will be considered for granting EC as per the aforesaid guidelines issued by MOEF on 24.6.2013.
- (ii) 'Brick earth' / 'Ordinary earth' mining projects with mining lease area \geq 5 ha but $<$ 25 ha and all other minor mineral mining projects with mining lease area $<$ 25 ha, except for river sand mining projects will be appraised as Category 'B2' projects. These projects will be appraised based on following documents:
 - (a) Form -1 as per Appendix-I under EIA Notification, 2006
 - (b) Pre-feasibility report of the project
 - (c) Mining plan approved by the authorized agency of the concerned State Government

Provided, in case the mining lease area is likely to result into a cluster situation, i.e., if the periphery of one lease area is less than 500 m from the periphery of another lease area and the total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

- (iii) No river sand mining project, with mine lease area less than 5 ha, may be considered for granting EC. The river sand mining projects with mining lease area \geq 5 ha but $<$ 25 ha will be categorized as 'B2'. In addition to the requirement of documents, as brought out above under sub-para (ii) above for appraisal, such projects will be considered subject to the following stipulations:
 - (a) The mining activity shall be done manually.
 - (b) The depth of mining shall be restricted to 3m/water level, whichever is less.
 - (c) For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis to the satisfaction of SEAC/SEIAA, taking into account the structural parameters, locational aspects, flow rate, etc., and no mining shall be carried out in the safety zone so worked out.
 - (d) No in stream mining shall be allowed
 - (e) The mining plan approved by the authorized agency of the State Government shall inter-alia include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. In case of transportation by road, the transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions.
 - (f) EC will be valid for mine lease period subject to a ceiling of 5 years.

Provided, in case the mining lease area is likely to result into a cluster situation i.e. if the periphery of one lease area is less than 1 km from the periphery of another lease area and total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

II. Other projects or activities

The guidelines for categorizing some of the other category of projects or activities into 'B1' or 'B2' out of the category 'B' projects listed in schedule to EIA Notification, 2006, as amended from time to time, are as follows. These projects will be appraised based on Form-1 as per Appendix-I under EIA Notification, 2006, as amended and pre-feasibility report of the project.

S. N. of Schedule	Activities	Category B2	Category B1
1 (d)	Thermal Power Plants	Thermal power plants based on coal/lignite/naphtha and gas of capacity ≤ 5 MW.	Thermal power plants based on coal/lignite/ naphtha and gas of capacity > 5 MW and < 500 MW.
2 (b)	Mineral Beneficiation	The mineral beneficiation activity listed in the Schedule as Category 'B', with throughput $\leq 20,000$ TPA, involving only physical beneficiation.	All other mineral beneficiation activity falling in the Schedule as Category 'B'.
3 (a)	Metallurgical Industries (ferrous & non-ferrous)	All non toxic secondary metallurgical processing industries involving operation of furnaces only, such as induction and electric arc furnaces, submerged arc furnaces, and cupola with capacity $> 30,000$ TPA but $< 60,000$ TPA provided that such projects are located within the notified Industrial Estates.	All other non toxic secondary metallurgical processing industries falling in the Schedule as Category 'B'.
3 (b)	Cement Plants	All stand-alone grinding units listed in the Schedule as Category 'B' subject to the condition that transportation of raw material and finished products shall be primarily* through Railways.	All stand-alone grinding units listed in the Schedule as Category 'B' where the transportation of raw material and finished products is not primarily through Railways.
4 (d)	Chlor Alkali Industry	All Chlor Alkali plants with production capacity < 300 TPD (located within notified industrial area) listed in the Schedule as Category 'B'.	All Chlor Alkali plants with production capacity < 300 TPD (located outside notified industrial area) listed in the Schedule as Category 'B'.
4 (f)	Leather/Skin/Hide Processing Industry	All new or expansion projects of leather production without tanning, located within a notified industrial area/estate, listed in the Schedule as Category 'B'.	All others projects listed in the Schedule as Category 'B'.

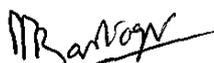
5 (a)	Chemical Fertilizers	Single Super Phosphate (SSP) plants involving only the activity of granulation of SSP powder.	All other Single Super Phosphate (SSP) plants listed in the Schedule as Category 'B'.
5 (d)	Manmade Fibres Manufacturing	All manmade fibre manufacturing units producing fibres from granules or chips.	All other manmade fibre manufacturing units listed in the Schedule as Category 'B'
7 (g)	Aerial Ropeways	All Aerial Ropeway projects, listed in the Schedule as Category 'B', should be categorized as Category B2.	

* transportation by railways should not be less than 90% of the traffic (inward and outward put together)

3. The guidelines for categorization of Category 'B' projects/activities into Category 'B1' & 'B2' are applicable only to those projects/activities mentioned above. All the other Category 'B' projects/activities listed under the Schedule of EIA Notification, 2006 and its amendments shall be considered as Category 'B1' projects and appraised as per the procedure prescribed in the EIA Notification.

4. The information filled in Form-1 by the project proponent inter-alia relates to land, water and energy requirement, use of hazardous substances, disposal of hazardous waste, emissions from combustion of fossil fuels, emissions from production process, handling and disposal of hazardous waste, etc. In case the concerned SEAC, based on the information provided by the project proponent in Form-1, comes to the conclusion that a project though falling in Category 'B2' as per these guidelines needs to be appraised as 'B1' Category project, it will accordingly be appraised as 'B1' category project notwithstanding the provisions under these guidelines.

This issues with the approval of the Competent Authority.


(Dr. P.B. Rastogi)
Director
Telefax : 24342436

To,

1. All the Officers of I.A Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons/Member Secretaries of all the SPCBs/UTPCCs

Copy to:

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to ADG (F)
4. PPS to ADG (WL)
5. PPS to JS (AT)
6. PPS to IG (FC)
7. Website, MoEF
8. Guard File



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	The Ramco Cements Limited		
Project Address:	Haridaspur, Jajpur District, Odisha		
Village:	Haridaspur	Block:	Dahrmasala
District:	Jajapur	State:	Odisha
Pin Code:			
Communication Address:	2nd Floor, Mahalaxmi Complex, p.o. and P.s: Dharmasala, jajpur District, Odisha-755008, Dahrmasala, Jajapur, Odisha - 755008		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 750001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2021/5825											
2. Application No.:	21-4/1436/OR/IND/2017	3. Category: (GWRE 2017)	Safe									
4. Project Status:	Existing Ground Water		5. NOC Type:	Renewal								
6. Valid from:	27/03/2020	7. Valid up to:	26/03/2023									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water		Dewatering		Total					
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	100.00	32650.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							97950.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines . Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m3/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



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ANNEXURE-8

Tel : 06726-221153

E mail : rospcb.kalinganagar@ospboard.orgWebsite : www.ospboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT- DHABALAGIRI, PO: FC PROJECT, JAJPUR ROAD
DIST- JAJPUR-755019, ODISHA

Letter No. 1134 / IND-348Date 12.04.2022

By Regd. Post

OFFICE MEMORANDUM

In consideration of the online application no. 3620003 for obtaining consent to establish (NOC) for **M/s. The Ramco Cements Limited (Dry Mix Division)**, the State Pollution Control Board is pleased to convey its Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 for following plant facilities and production capacities:

Sl. No.	Plant Facility	Product	Production Capacity
1	Dry Mix Plant	DRY MORTAR PRODUCT	8300 MT/Month
		LIQUID PRODUCT	624 MT/Month

At mouza Sribantapur and Chakradhar sol, PS: Dharmasala on plot no. & khata no. as mentioned in application form over an area of 15.31 Acre, in the district of Jajpur has been considered and Consent to establish (NOC) under section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act, 1981, is hereby granted with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the product quantity, manufacturing process and raw materials as mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to start operation of the project, but substantial physical progress within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry is to comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as Hazardous waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the commercial production and obtain consent to operate.
4. The consent to establish is granted subject to other statutory clearances from Govt. of Odisha and/ or Govt. of India as and when applicable.

PTO

**CONSENT ORDER****SPECIAL CONDITIONS:-****A. GENERAL:**

1. If the proponent fails to initiate construction of the project and no significant physical progress is made, then the proponent has to apply for consent to establish afresh after expiry of five years from the date of issue of this order.
2. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
3. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under EP Rule / Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
4. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
5. Industry has to develop and maintain greenbelt of recommended species of at least 33% of total land area along the plant boundary and in vacant spaces. The proponent shall ensure maintainance of green belt throughout the year & for all time to come.
6. Good housekeeping practice shall be followed to avoid any dust/odour nuisance in and around plant premises. Industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in its surrounding areas.
7. Land conversion document shall be submitted along with the application for Consent to operate.
8. The unit shall obtain NOC from CGWA for use of groundwater in the industry.
9. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
10. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

B. WATER POLLUTION:

1. Domestic waste water shall be treated in STP & shall meet the prescribed discharge standard from MoEF & CC vide notification G.S.R. 1265(E) dtd. 13.10.17 as follows, Ph: 6.5-9.0, BOD:<30mg/l, TSS: <100mg/l and FC: MPN/100<100.
2. Under no circumstances, the industry shall discharge untreated industrial waste water to outside. The industry shall completely recycle the waste water to adopt zero liquid discharge concept as proposed.
3. Garland drain shall be provided for collection of contaminated runoff water and water collected shall be treated suitably before discharge or for further use inside the premises for green belt or water sprinkling etc.

**C. AIR POLLUTION:**

1. The industry shall provide adequate capacity of PM control systems at stack attached to dryer, HAG etc. to control PM emission within 100 mg/Nm³. A stack of height 30m with proper monitoring facility shall be provided.
2. The unit shall provide dust suppression systems of adequate capacity to control dust emission at feeding hoppers, screens & all transfer points of conveyors, material storage, loading and unloading area of the plant.
3. The internal road should be black topped/concreted and water spraying provision be provided all along the haulage road.
4. The ambient air quality inside the plant premises shall conform to the National Ambient Air Quality Standards.
5. The DG set shall be installed in acoustically designed enclosures to control noise level & the height of stack shall conform to the following

$H = h + 0.2\sqrt{KVA}$ where h = Height of DG building in meter.

KVA = Capacity of DG set, H = Height of stack in meter above ground level.

D. SOLID & HAZARDOUS WASTE

1. The industry shall dispose the solid wastes in an environmental friendly manner and in no case such waste shall be disposed of inside its premises. A detail proposal to this effect shall be submitted along with consent to operate application.

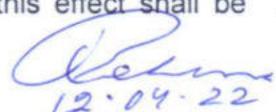
To

Sri P R Venketrama Raja, CMD
M/s The Ramco Cements Limited (Dry mix division)
At/PO: Haridashpur,
Dist: Jajpur

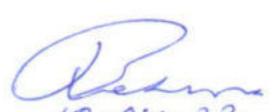
Memo No: 1135 Dt. 12.04.2022

Copy forwarded to:

1. The Member Secretary, S.P.C.Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur
3. The General Manager, RIC, Kalinganagar, Jajpur
4. Copy to Guard file/ Consent to establish register


12.04.22
REGIONAL OFFICER

State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur


12.04.22
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur



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ANNEXURE-9

Tel : 2564033/2563924
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Web site : www.ospcboard.org

**OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**

(Department of Forest, Environment & CC, Govt. of Odisha)
Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,
Bhubaneswar - 751012

Through Online/
By Speed Post

No. 19791 /

IND-II-CTE-6643

Date 27.10.2022 /

AMENDMENT CONSENT TO ESTABLISH ORDER

In consideration of the online application no. 3888722 for obtaining Consent to Establish for M/s The Ramco Cements Limited, the State Pollution Control Board, Odisha is pleased to convey Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Expansion of existing stand-alone cement grinding unit capacity of 0.90 MTPA to 1.80 MTPA by installation of an additional Cement mill of capacity 165 TPH, Line II of 0.90 MTPA for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement(OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) and Composite Cement (CC) within the premises of 124.5 acres (Existing 100 acres + Proposed expansion 24.5 acres) At/PO- Haridaspur, PS/Tehsil-Dharmasala (Khata No. & Plot No. as mentioned in the application form) with project cost of Rs.190 Crores, in the District of Jajpur with the following conditions. This Consent to Establish supersedes earlier Consent to Establish order issued vide letter No. 12359/IND-II-CTE-6643 Dated 15.07.2022.

GENERAL CONDITIONS:

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of earlier Consent to Establish order i.e. dated 15.07.2022. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemicals Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution)

Act,1981 at least 3(three) months before the commercial production and obtain Consent to Operate from this board.

4. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL:

1. The proponent shall carryout production activity with the capacity as per Environmental Clearance granted by the SEIAA, Odisha, vide EC identification no- EC-22B009OR120202 and File No- 238038/25-IND/11-2021, dated 26.05.2022.
2. Transportation of raw material and finished products(both for existing and proposed expansion) shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together) as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II (I), dated 24th December, 2013. The proponent shall construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not adequate for the proposed expansion. In such case the proponent shall go for production activity for proposed expansion after completion/operation of the additional railway corridor.
3. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement plants shall be implemented.
4. The proponent shall provide temporary storage space for storage of solid and Hazardous waste before final disposal. The Hazardous and E-waste shall be stored under covered shed on concrete floor.
5. The proponent shall submit six monthly progress report every year (i.e. June and December) of construction activity of the project to the Board (at Head Office and Regional Office) for record and verification.
6. Certificate from the designer or manufacturers of plant facilities shall be provided to the Board before going for installation of plant facilities. An undertaking shall also be submitted to the Board before construction activities that the installed capacity shall not exceed Consent to Establish capacity.
7. This Consent to Establish is granted for the capacity as mentioned above and any expansion in the capacity change or modification in the process addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board. The proponent shall carry out construction activity as per approved plant layout map (copy enclosed). If the proponent wants to change the approved revised layout map, they can submit a modified plant layout map with adequate justification for such modification.
8. The proponent shall earmark the Greenbelt / Solid, Hazardous and other Waste Storage area and ETP / STP area etc. as per the approved plant layout by putting display board at the time of construction work of the project to secure such land for environmental point of view without diverting the same for other purpose. Further, the industry shall earmark adequate area for surface run off treatment system at different locations inside the plant. Same shall be verified at the time of construction work by Regional Officer and /or Head Office of SPCB.
9. The unit shall not use land earmarked for green belt development and plantation for any other purpose.

10. The industry shall review conditions stipulated in Consent to Establish / Environmental Clearance and their implementation well in advance before applying for Consent to Operate.
11. **The proponent shall implement the pollution control measures and safeguards as proposed in the Environment Management Plan (EMP).**
12. The proponent shall comply to the provisions of E-Waste (Management) Rules, 2016 and amendment thereafter and shall handover E-Waste to authorized collection centers/register dismantlers / recyclers for proper disposal of E-Waste.
13. The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Waste Management Rules 2016".
14. The plastic waste if any generated from the industry as well as colony shall be sent to nearby cement kiln for co-processing.
15. The land on which the unit is proposed to be established shall be converted to industrial use Kisam by the competent authority. The copy of said land conversion document shall be submitted to the Board along with Consent to Operate application.
16. The greenbelt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under premium green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in the field for creation and maintenance of the greenbelt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
17. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
18. The construction shall be carried out with the fly ash bricks. If the fly ash bricks are not available locally the construction may carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
19. The construction material which has potential to be air borne shall be transported in covered trucks.
20. The industry shall apply for grant of Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board. No production activity shall commence prior to installation of all pollution control measures.
21. Depending on the environmental condition, stricter standards may be imposed for the effluent or restriction for discharge may be made for which adequate facilities from the beginning shall be made to meet such situation in future.
22. No production activity shall commence prior to installation of all pollution control measures. In case, it is found that the plant is operating without installation of appropriate pollution control equipment(s) and without permission for trial operation from the Board, a direction of closure shall be issued u/s 31-A of Air (PCP) Act, 1981 and / or u/s 33-A of Water (PCP) Act, 1974 without any further notice in this regards.
23. The Board may impose further condition or modify the conditions as stipulated in this order during installation and / or at the time of obtaining Consent to Operate and my revoke this order in case the stipulated conditions are not implemented and / or

information is found to have been suppressed / wrongly furnished in the application form.

24. The unit shall abide by E(P) Act, 1986 and rules framed there under.

B. WATER POLLUTION:

25. The unit shall provide adequate capacity of rain water harvesting pond at a suitable location to collect the rain water of the plant area and shall be used in the plant. Settling tanks will be provided at suitable locations to arrest silt wash off in rainy season.
26. Under no circumstance the industry shall discharge wastewater to outside and the industry shall completely recycled the waste water and adopt Zero Liquid Discharge (ZLD) concept as proposed in environmental management plan.
27. Domestic wastewater from plant shall be treated in adequate capacity STP and the treated effluent shall be reused for greenbelt development after meeting the following prescribed standards as notified by the MoEF&CC, Govt. of India vide G.S.R. 1265 (E), dated 13.10.2017;

Sl. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	<1000

Note: These standards will be applicable for discharge in water resources as well as for land disposal. The standards for Fecal Coliform may not be applied for use of treated sewage in industrial purposes.

28. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
29. The industry shall provide mechanized wheel washing system along with effluent treatment and recycling facilities for raw material / product / solid waste transport vehicles at the exit point of the industry.
30. Surface runoff treatment system consisting of sedimentation through settling tanks/ponds in series followed by high rate clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be recycled / discharged specially during monsoon period in exigency.

C. AIR POLLUTION:

31. The emission standards issued by the MoEF&CC, Govt. of India vide G.S.R.No.612 (E) dated 25th August, 2014 and subsequent amendment vide Notification No.496(E) Dt.9th May, 2016 regarding cement plants with respect to Particulate matter, SO₂ and NO_x shall be complied and hot gases from HAG will be vented through cement mill main stack.
32. The unit shall install Online Continuous Stack Emission Monitoring Systems (CEMS) at Cement Mill Bag filter Stacks for online real time monitoring for PM, SO₂ and NO_x

- and data transmission through GPRS system to SPCB RTDAS server and also upload data for use by CPCB.
33. The unit shall install online Continuous Ambient Air Quality Monitoring Systems (CAAQMS) within the plant premises at least at two locations covering upwind and downwind directions for online real time monitoring and data transmission through GPRS system to SPCB RTDAS server and also upload data for use by CPCB.
 34. Necessary preventive measures shall be taken during construction phase so that the ambient air quality including noise shall conform to National Ambient Air Quality standards and standards for noise in industrial area as per **Annexure-I** and **Annexure-II** respectively. Six monthly air quality monitoring report shall be submitted to the Board regularly.
 35. Industry shall install HD IP (Internet Protocol) surveillance cameras at suitable location to view emission from all the stacks and fugitive emission of the plant, having PAN, Tilt, Zoom (PTZ) with wiper facility and minimum 30X optical zoom. The camera shall support day & night operation with infra-red cut filters, cover 400m or more distance. The camera must support latest network protocols, network security (password protection, IP address filtering, HTTPs encryption), 3rd party applications and supported with Network Security Certificate of NIST. This camera shall comply with international standards IEC 62262, IP66 with IK10 ratings or higher quality. Real time Un-interrupted data from this online IP camera shall be connected with the Central Server of State Pollution Control Board, Odisha through IoT/GPRS device for data streaming and/or through dedicated lease line by the industry. The industry shall make provisions at the site to store video streaming data of this camera for at least one month and facility for data migration to external devices.
 36. The internal road shall be made concrete/black topped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
 37. **The unit shall transport raw materials and products through rail.**
 38. Bag filter and dry fog dust suppression system shall be installed at all potential dust generating sources to control fugitive emission.
 39. The unit shall explore the transportation of clinker through rail instead of truck to the plant site.
 40. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
 41. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.
 42. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
 43. Gypsum, slag, fly ash, limestone etc., shall be stored in covered sheds and adequate dust suppression measures shall be taken to control fugitive emission from handling of gypsum.
 44. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
 45. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.

46. Transportation of materials shall be carried out through covered container and adequate steps shall be taken during unloading to control fugitive emission.
47. All pollution control equipment may be provide with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook of pollution control equipment should be recorded in the same logbook along with reasons for not running the Pollution Control Equipment.

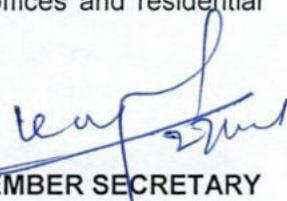
D. SOLID AND HAZARDOUS WASTE:

48. Ash generation from HAG and dust generation from APC Devices shall be completely reused in Cement Manufacturing Process.
49. Used Oil / used Lubricants shall be sold to authorized re-processors/recyclers
50. The industry shall obtain authorization for management of Hazardous Waste as per provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time.
51. Garbage /food waste from canteen & guest house will be made vermin composting and use as manure for green belt development.
52. Municipal Solid Waste generation from the unit shall be disposed off as per the Solid Waste Management Rules, 2016 and amendment thereafter.

E. Energy Conservation Measures:

53. Provide solar power generation on rooftops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly. The proponent shall use Solar/ Renewable energy of 5% of the expected actual power requirement.
54. The project proponent shall also provide LED lights in their offices and residential areas.

Encl: Revised Plant Layout map and Annexure- I & II


MEMBER SECRETARY

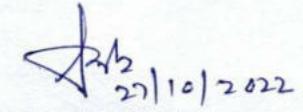
To

**The Vice President,
M/s The Ramco Cements Limited,
A/PO: Haridaspur, PS/Tehsil: Dharmasala,
Dist- Jajpur- 755024.**

Memo No. 19792 / Date 27.10.2022 /
Copy forwarded to:

1. The Collector & District Magistrate, **Jajpur.**
2. The Director, Factories & Boiler, Bhubaneswar.
3. The DFO, **Jajpur.**
4. The Addl. Chief Env Engineer (CTO), SPC Board, BBSR.
5. Hazardous Waste Management Cell, SPC Board, BBSR.
6. The Regional Officer, SPC Board, Kalinga Nagar, **Jajpur.**
7. Copy to Guard file.




ADDL. CHIEF ENV. ENGINEER

11th September 2025

To,

1. The Honble Minister for Forest and Environment, Government of Odisha, Kharbela Bhawan, Bhubaneswar, email: odishaclimatecell@gmail.com
2. Chief Secretary, Government of Odisha At/po- Bhubaneswar, Dist-Khurdha, 751001 email: csori@nic.in
3. Member Secretary, Odisha State Pollution Control Board, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: paribesh1@ospboard.org
4. Member Secretary, SEIAA Odisha, Unit- IX. Bhubaneswar seiaaodisha@gmail.com
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email: mscb.cpcb@nic.in, ccb.cpcb@nic.in
6. District Collector, Jajpur, At/Po/Dist- Jajpur Email: dm-jajpur@nic.in, **Regional Director, Central Ground Water Board**, South Eastern Region, Bhubaneswar Bhujal Bhawan, Khandagiri, Bhubaneswar, Email: rdser-cgwb@nic.in
7. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (EZ),A/3, Chandersekharpur, Bhubaneswar – 751023 Email: roez.bsr-mef@nic.in
8. IDCO(Odisha Industrial Infrastructure Development Corporation), IDCO Tower, Janpath,Bhubaneswar, Pin- 751022, Odisha, email: md@idco.in
9. IPICOL(Industrial Promotion & Investment Corporation Of Odisha, IPICOL House, Janpath, Saheed Nagar, Bhubaneswar-751022, Odisha, email:info@investodisha.org
10. Shri Hemant Sharma, IAS (Additional Chief Secretary, Industries Department, Government Of Odisha, Industries Department 6th Floor , Kharavel Bhawan, Bhubaneswar- 751001,Odisha, email: indsec.or@od.gov.in

Subject- Illegal Encroachment of Forest Land, Water Bodies and Village commons by Ramco Cement, Jajpur

Dear Sir,

We the villagers would like to bring your kind attention to the following few line for urgent action and appropriate direction.

1. The Ramco Cements Limited At/PO: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha - 755024 has received the Environmental Clearance for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH

2. RAMCO has got EC on B-2 category which mean they will transport 90 percent of raw material and cement by train for which they are exempted from public hearing. But they are not obeying this condition. They are loading and transporting materials by truck
3. They are using ground water for operation of plant in violation of the EC condition
4. Ramco has encroached upon gramya jungle land, constructed electric substation and secured within their boundary wall vide plot No 88, Mouza Chakradharpur in violation of Forest Conservation act 1980.
5. The safety guidelines for factory is not observed properly and recently one person recently died inside factory
6. That because of the fugitive dust emission at-least five villages are worst affected by air pollution caused by the cement industry
7. The unit is discharging untreated water to natural nallah namely Sagaria Nalla in violation of CTO conditions
8. No Objection Certificate from Aruha and Haridaspur panchayat have not been procured with consultation with village assembly (Pallisabha) or the Gram Panchayat Members.
9. Endowment land and Smasan Land are forcefully occupied with in the boundary of company
10. Illegal extraction and use of ground water operation of the plant and same is prohibited, hence illegal.
11. Bye pass of ground water line was made by company and drawing more water and paid less tax.
12. The required green belt of 33% plantation is not been complied
13. Muraripru pond is already contaminated by the truck tippler
14. CSR fund to be used for peripheral development has not been used though as per the Company Act 2013 at least 2 percent of the total budget of the plant is to be spent.
15. It is a settled principle that no unit can operate without a valid consent and such illegal operation is a violation of Section 21 of Air (Prevention and control of Pollution) Act 1981 which is reproduced as follows

Section 21-Restrictions on use of certain industrial plants. —¹⁵ [

(1) Subject to the provisions of this section, no person shall, **without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area:** Provided that a person operating any industrial plant in any air pollution control area immediately before the commencement of section 9 of the Air

(Prevention and Control of Pollution) Amendment Act, 1987 (47 of 1987), for which no consent was necessary prior to such commencement, may continue to do so for a period of three months from such commencement or, if he has made an application for such consent within the said period of three months, till the disposal of such application.]

Further section 37 provides the penalty clause for violation of section 21 of Air Act and the same prescribes for imprisonment of the offender of the act.

“That Section 37 states that failure to comply with the provisions of section 21 or section 22 or with the directions issued under section 31A.—

(1) Whoever fails to comply with the provisions of section 21 or section 22 or directions issued under section 31A, shall, in respect of each such failure, be punishable with imprisonment for a term which **shall not be less than one year and six months but which may extend to six years and with fine**, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure.”

And section 40 is about Offences by companies.—

(1) Where an offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

In view of the provisions contained in the Air Act 1981 and Water Act 1974, I would request you to take note of the violation, inquire into the period of operation of the unit from 1st April 2022 till today, conduct a surprise raid/inspection in the unit, seizure of the finished goods and materials, closure of the unit and initiate **prosecution against the owner** of the unit for wilful violation of provisions of Air Act 1981

Further we demand an Immediate inquiry and suspension of the Environment Clearance and Consent to Operate of the Unit and

Sincerely

Pamachandra Prusty
Prasanna Rout
Suchensu Sekharsene

ନାମନି ନକ 80

Amrita Das

ଭରତ ଚରଣ ସେନା

ବିବାହାରୀ ସମ୍ପର୍କ

Maheś Sethy

Ananda Roy

ଶ୍ରୀ ଲକ୍ଷ୍ମୀ କିଶୋରୀ

ଲକ୍ଷ୍ମୀଧର ମହାପାତ୍ର

ବିଭବଲୀଳା ମାତୁ.

Jyoti Ranjan Nayak.

Satya Suroop Sethi

Prabhakar Behara

ପ୍ରଭାକର ବେହେରା

Bundaban Roy

ବିଦ୍ୟାଧର ରାୟ

ଶ୍ରୀ କାନ୍ତ ଦାସ

Manoranjan Das

Puspalata Sethy

Satish Chandra Behara

ସତ୍ୟ ଚନ୍ଦ୍ର

Susil Suman

Surendra Sahoo

ସୁଶିଳ ସୁମନ

ଶ୍ରୀ ପ୍ରକାଶ ଜେନା

Jyoti prakash Jena

Nisayan Buleron

1/ Padma Lochan Sahoo 81

2/ ଜି.ଜି. ୨ ୧୨୧୬

3/ ବିନାୟ ସାହୁ

4/ ସମାପନ ପାଠ୍ୟ

5/ Harimohana Sahoo

6/ ବିନାୟ ମନିଷ

7/ ବିନାୟ ମନିଷ

8/ Udayanath Parida

9/ Smrutisaranjan Sahoo

10/ ପ୍ରମୋଦ କୁମାର ମନିଷ

11/ ବିନାୟ ମନିଷ

12/ ବିନାୟ ମନିଷ

13/ ପ୍ରମୋଦ ମନିଷ

14/ Prahalad Sahoo

15/ ବିନାୟ ମନିଷ

16/ ବିନାୟ ମନିଷ

17/ ବିନାୟ ମନିଷ

18/ ବିନାୟ ମନିଷ

19 = Gyana ranjan Sahoo

20 = Smansi Sounav Roul

21 = ଜୀବନ୍ତ କୁମାର ବରିକା

22 = Dibyalochan Sahoo

23 = Ananya Kumar Parid

24 = Budhadar Prapaty

25 = ଅମିତ କୁମାର ସାହୁ

26 = ସୁଜାତା କୁମାର ସାହୁ

27 = ସାତ୍ୟକି ସାହୁ

28 = Sunnethan Seng

29 = ଜ୍ୟୋତ୍ସ୍ନା କୁମାର

30 = ଦୀନୋଦୟ ସାହୁ

31 = Kartik Ch Rout

32 = କରମ ସାହୁ

33 = Surendra Bhanja

34 = Amaya Pr Prapaty

35 = Pradyumn Pr Sahoo

36 = ସୁଧାଂଶୁ ସାହୁ

37 = ସାତ୍ୟକି ସାହୁ

38 = SAISUBHAM ROUT

39 = ଜି. କୁମାର ବରିକା

40 = Satyabhama Rout

41 = ପ୍ରଦ୍ୟୁମ୍ନ କୁମାର ସାହୁ

42 = Pran Bishwal

Susanta Prudum

Prallant Jena
 Akhaya Sengupta
 ବନମାଳା ମାଧୁକୀ
 ବାପି ଦାଶ

ରମ୍ୟ ଦେବୁ
 Dipak Sahoo
 TAPAN ROU

ରଞ୍ଜିତ କୁମାର
 Kalid Raut
 Manoj Raut
 Suresh Sahoo

Rajendra Chh

Manoj Jena
 Anil Kumar
 ଅନିଲ କୁମାର

Kumar Dehuri
 Suresh Sahoo
 Manoj Kumar

ବନମାଳା ମାଧୁକୀ
 ସୁରେଶ ସାହୁ
 Suresh Sahoo

Illegal Encroachment of Forest Land, Water Bodies and Village commons by Ramco Cement, Jajpur

< chikuprusty220@gmail.com >

Mon, 15 Sep 2025 3:45:39 PM +0530

To "odishaclimatecell"<odishaclimatecell@gmail.com>,"csori"<csori@nic.in>,"paribesh1"<paribesh1@ospboard.org>,"seiaaodisha"<seiaaodisha@gmail.com>,"mscb.cpcb"<mscb.cpcb@nic.in>,"ccb.cpcb"<ccb.cpcb@nic.in>,"dm-jajpur"<dm-jajpur@nic.in>,"rdser-cgwb"<rdser-cgwb@nic.in>,"roez.bsr-mef"<roez.bsr-mef@nic.in>,"md"<md@idco.in>,"indsec.or"<indsec.or@od.gov.in>,"info"<info@investodisha.org>

Tags

Not in Contacts

Dear Sir,

Please find the attached complaint letter for Illegal Encroachment of Forest Land, Water Bodies and Village commons by Ramco Cement, Jajpur

Best Regards
Ramachandra Prusty

1 Attachment(s)

RAMCO CEMENT COMPLAIN...

5.7 MB



EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No 8690 /

IND-I-CON- 6741

Dt 19.05.2022
BY SPEED POST / E-MAIL

SHOW CAUSE NOTICE U/S 25 & 33A OF THE WATER (P&CP) ACT, 1974 AND 21 & 31A OF THE AIR (P&CP) ACT, 1981 AND AMENDED THEREAFTER

WHEREAS, you are operating a cement grinding unit having production capacity of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC) & Ordinary Portland Cement (OPC) @ 0.9 Million TPA in the name and style of M/s. The Ramco Cements Limited, At/Po: Haridaspur, Dharmasala, Dist- Jajpur with valid consent to operate of the Board up to 31.03.2026 subject to strict compliance to consent conditions;

AND WHEREAS, additional conditions have been imposed in the said consent to operate order vide this office letter No. 5296, dtd. 26.03.2021 for time bound compliance;

AND WHEREAS, RO has inspected your unit on 07.03.2022 (copy of I.R. enclosed) to verify CTO conditions and operational status of your unit. From the inspection report following non-compliances were observed;

1. Stack monitoring conducted at stack attached to bag house of cement mill shows concentration of Particulate Matter as 59mg/Nm³ exceeding the prescribed standard of 30mg/Nm³.
2. Ambient Air monitoring conducted near Main gate and Gate No. 2 shows concentration of PM₁₀ as 136µg/m³ and 167µg/m³ which is much higher than the prescribed standard of 100µg/m³.
3. Fugitive emission was observed during plying of vehicle at the road connected to the packing plant, wagon tippler area and at transfer point connected to clinker silo.
4. There was accumulation of dust observed at the bottom of raw material silo and cement mill building area.
5. Wind borne dust emission was observed at bag filter slag storage area.
6. Sewage Treatment Plant was found to be in defunct condition and domestic wastewater is diverted to soak pit via septic tank.
7. You have not provided adequate treatment system consisting of a series of settling tanks / ponds followed by high rate clarification through clari-floculator/ tube settlers to treat the runoff water from the whole factory premises.
8. You have already installed HD-IP surveillance camera without obtaining permission from this Board.
9. From the RT-DAS server of the Board, it is found that there is no online CEMS data is received through this server since long.
10. Road connecting to packing plant, wagon tippler, etc., have not been blacktopped / concreted.

P.T.O

// 2 //

AND WHEREAS, non-compliance to the above is gross violation of the CTO conditions under Section 21 of the Air (PCP) Act, 1981 and section 25 of Water (PCP) Act, 1974;

In view of the above non-compliances, you are directed to show cause within 15 days from the date of issue of this notice as to why consent to operate of your unit shall not be revoked and appropriate action shall not be taken against your unit for the above lapses. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action as deemed proper shall be taken against your unit.

Encl : As above


Member Secretary

To

The Asst. Vice President,
M/s. The Ramco Cements Limited,
At/Po: Haridaspur, Dharmasala,
Dist- Jajpur -755 024

Memo No. 8691 /Dt. 19.05.2022 / By Email
Copy forwarded to the Regional Office, State Pollution Control Board,
Kalinganagar for information and necessary action.


Addl. Chief Env. Engineer



EPABX : 2561909/2562847
Tel : 2562822/2560955
E-mail: paribesh1@ospboard.org
Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 3487 /RTI/Feb/2025

Date 20.02.2025 /

By Speed Post

From

Sri Narottam Behera,
Env. Engineer & PIO

To

Sri Ashutosh Padhy,
S/o-Santosh Kumar Padhy,
At- Plot No.2132/4814,
Nageswar Tangi,
Bhubaneswar-751 002

Sub: Information under the RTI Act, 2005.

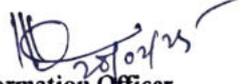
Ref: This office letter No.3215, dtd.15.02.2025

Sir,

Please, find enclosed the copy of the available information/documents under the RTI Act, 2005.

Encl: As above

Yours faithfully


Public Information Officer

Information w.r.t the RTI Application put by Sri Asutosh Padhy,
Nageswartangi, Bhubaneswar

Sl. No.	Information asked by the applicant.	Reply
1.	Copies of public complaint petition if any against the Ramco Cement Ltd., Village-Haridaspur, Dist- Jajpur from 01/01/2020 to 12/01/2025.	Not available in CTO branch. It may be available in public complaint cell.
2.	Copy of inspection report, show cause, action taken report if any against Ramco Cement Ltd., at Haridaspur, Dist-village Jajpur from 01/01/2020 to 12/01/2025.	Copy of the inspection report on dtd. 07.03.2022 and copy of the show cause notice issued to the unit on dtd. 19.05.2022 are enclosed as Annexure –I & II.
3.	Copy of Environmental compliance report filed by the project proponent (Ramco Cement Ltd), at village -Haridaspur, Dist-Jajpur from 01/01/2020 to 12/01/2025.	Copy of Environmental compliance report enclosed as Annexure –III.



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
ए/3, चंद्रशेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roez,bsr-mef@nic.in

अनुश्रवणआख्या / Monitoring Report

S.N.	Items	Details
1.	परियोजनाकानाम Name of Project	Proposal for 0.9 MTPA capacity cement grinding unit of the Ramco Cements Ltd at Village Haridaspur, Dist: Jajpur, Odisha
2.	परियोजनाप्राधिकरणकापता Address of project authorities	The President (Manufacturing), Ramco Cements Ltd, 5 th Floor, Auras Corporate Centre, No.98 A, Dr. Radhakrishnan Road, Mylapore, Chennai – 600 004
3.	पर्यावरणीयस्वीकृतिपत्रसं० एवं तिथि Env. Clearance letter no. & Date	SEIAA, Odisha EC No.3731/SEIAA dated 26.10.2017
4.	क्षेत्रीयकार्यालयपत्रसं० Regional Office File no.	109-675/EPE
5.	स्थलदौरातिथि Date of site visit	14.07.2021
6.	परियोजनाकीस्थिति Status of Project	In operation

7. स्थलदौराकेदौरानअवलोकन / Observations made during the site visit:

The project was monitored by the undersigned on 14.07.2021. During monitoring, Shri Krishna Murthy Govindan, Dy. Manager (Env.) and other Officials were present. Project Authorities (PAs) have obtained Consent-To-Establish (CTE) from State Pollution Control Board, Odisha vide Order No.16176/IND-II-NOC-6109 dated 28.10.2017 which is valid up to 27.10.2022 and amendment vide letter no 16176/IND-II-NOC-6109 dated 15.12.2017. Consent to Operate has been obtained vide SPCB, Odisha Consent Order No.5296 dated 26.03.2021, which is valid up to 31.03.2026. It was reported by the project authorities that the railway line was commissioned on 03.09.2020 and at site it is noted that it is in operation. The closed conveyor system of mechanized loading and unloading has been installed and is in operation.

It has been learnt from the project authorities that they are proposing for enhancement of the production capacity by installation of another additional unit within the existing plant premises. It is also learnt from the discussion with the project authorities that they are acquiring additional land of 80 acres, which is adjacent to the existing project. The land has been visited during the inspection and it is noted that no construction activities has been carried out in the site. Further, it was also informed that the proposed additional unit, is to come up at the site where presently a temporary canteen is located. No construction activity for the proposed expansion has been noticed during the site visit.

It has been informed that the main raw material for manufacturing of cement product like clinker is being brought by rail from their own plants located in Tamil Nadu and Andhra Pradesh. Dry fly ash is being brought from power plants such as IMFA, FACOR, etc. located near Jajpur district. Gypsum is being procured from

M.P. Prasad.

fertilizer factory at Paradeep. It is stated that, as per the stipulation, transportation of raw material and finished products shall not be less than 90% of the traffic, both inward and outward put together, as per MoEF&CC, Govt. of India O.M. No.J-13012/12/2013-IA-II(I) dated 24th December, 2013. Apart from this, it was also informed that some quantity of raw material is being imported. The project needs to submit information on the details of various quantities imported, their sources, since inception of the plant.

8. निर्णय लिया (यदि कोई)/Action taken (if any) : A letter has been written to PAs to take effective measure on the following issues.

1. During monitoring, it was observed that workers were working without proper Personal Protective Equipment. The project authorities must ensure that the workers should wear equipment.
- ii. It is observed a site that there is a lot of secondary emissions generated along with fugitive emissions. The project should make all roads within the industry premises concrete and should also have water sprinkling devices installed all along the roads for suppression of dust. This needs to be done on priority (Specific Condition No. 7).
- iii. Near to the Railway siding, there is some raw material dumped which the project authorities have assured to clear it to the site specified for storage. It is requested to submit action taken on the above observation (Specific Condition No. 8).
Inside the plant, especially in the packing area, it is observed that there is lot of dust lying inside. It is also noted that at many more places inside that industrial premises, lots of debris and other waste materials are lying. The project needs to take a serious view on this and proper house keeping inside the plant needs to be taken up on priority (Specific Condition No. 9).
- iv. It is requested to provide the detailed report on status of compliance of recommendations made in the Corporate Responsibility for Environment Protection (CREP) {Specific Condition No. 16}.
- v. The project needs to develop inbuilt mechanisms for conducting awareness programmes among the workers with respect to Health and Safety. Many signages / posters need to be displayed at more number of places on hazard and the associated health effects at all appropriate places It requires immediate action (Specific Condition No. 19).
- vi. The date of financial closure and final approval of the project by the concerned authorities should be submitted to this office (General Condition No.14).
- vii. During the field visit, it was noted that most of the workers in the industry, including the drivers of trucks and technicians working inside the plant are not wearing helmet and facemasks. This needs to be enforced by the project authorities for ensuring good health of the all workers and also adherence to Covid protocol.


(M.R. Prasad)
Scientist 'B'

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ANNEXURE-13



भारत सरकार / Government of India

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change

क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar

ए/३, चंद्रसेखरपुर / A/3, Chandrasekharpur

भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023

आजादी का
अमृत महोत्सवLIFE
Lifestyle for
EnvironmentTelephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No.7(28)2025- FCE (Ramco Cement)

Date: 24th September, 2025**To****The Additional Chief Secretary,**

Department of Forests, Environment and Climate Change,

Government of Odisha,

Bhubaneswar – 751001.

Sub: Complaint regarding Illegal Encroachment of Forest Land, Water Bodies and Village commons by Ramco Cement, Jajpur -reg.**Sir,**

I am directed to forward herewith a copy of the complaint received from Ramachandra Prusty regarding illegal encroachment of forest land, water bodies and village commons by Ramco cement, Jajpur.

As per the complaint, that Ramco Cements Limited, operating its cement grinding unit at Haridaspur, Jajpur, has committed multiple violations of environmental, forest, and pollution control laws. The company is accused of illegally encroaching on forest land, village commons, water bodies, and endowment/smashan land; transporting raw materials by truck instead of rail as mandated in its Environmental Clearance (EC); extracting and misusing groundwater in violation of EC and statutory conditions; discharging untreated water into natural streams and so on.

Therefore, it is requested to get the matter enquired and take necessary action. Action taken report may be submitted to this Office.

Encl: As above (Copy of Complaint).

Yours faithfully,

Digitally signed by
Sujoy Dutta

Date: 24-09-2025

09:28:41

Sujoy Dutta

Assistant Commissioner (Forestry)

Copy to:

1. Additional Principal Chief Conservator of Forests (Nodal), Government of Odisha, Aranya Bhawan, Chandrashekharpur, Bhubaneswar.
2. The complainers.

BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application No. _____ of 2025

In re:
Youth United For Sustainable Environment Trust Applicant

VERSUS

State of Odisha and Others

Respondent

KNOW ALL to whom these present shall come that I, Santanu Kumar Bhukta S/o Golak Bhukta, Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha, 759104, that I am the President of the Applicant Trust in the above named APPLICANT do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani O-785/2007. Ashutosh Padhy O-1018/23 Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, , sankarprasadpani@gmail.com, 9437279278.**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 1st day of February 2025

Accepted subject to the terms of fees.

Sankar Prasad Pani
Advocates

Santanu Kumar Bhukta
Youth United for
Sustainable Environment Trust
Client President